

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:- Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 15279 –JK(LD) of 2023

DATED:- 14 - 11 - 2023

Sanction is hereby accorded to the appointment of Officers of Home as mentioned in annexure to this Government Order as Officer In-charge Litigation (OIC) for the case indicated against each including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

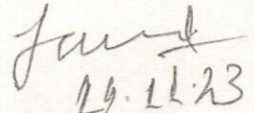
Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/27/2023-10

Dated: - 14 .11.2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Addl. Chief Secretary) Home Department, J&K
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Director Prosecution J&K
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation, Srinagar/ Jammu.
9. Officer In-Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
11. Private Secretary to Law Secretary, J&K.
12. In-charge Website.
13. Government Order file.
14. Concerned file.


24.11.23
(Jawad Murtaza Khan)
Assistant Legal Remembrancer

Annexure to the Government Order No.15279-JK(LD) of 2023 dated:- 14 -11-2023

| S.No. | Title and Case | OIC Recommended |
|-------|---|--|
| 1. | Case No. WP(C) No. 796/2023 titled Sayeeda Begum v/s UT of J&K & Ors. | Sh. Tahir Saleem Khan (SO to IGP/IRP Kashmir Zone |
| 2 | case CRM(M) No. 896/2023 titled Bashir Ahmad Sheikh v/s UT of J&K & Ors | Shri Shalinder Singh JKPS, Sr. Superintendent of Police Economic Offence wing Crime Branch Jammu |